

Gujarat

Pending Industrial Project

1538. SHRI RATILAL KALIDAS VARMA : Will the Minister of INDUSTRY be pleased to state:

(a) the details of industrial projects of Gujarat are lying pending with the Government for clearance alongwith the reasons therefor;

(b) the details of cost involved on each project;

(c) whether additional information have been sought from the State Government/Organisations concerned;

(d) if so, the details thereof; and

(e) the remedial measures taken by the Government in this regard?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) (a) As on 31.12.1998 no Industrial Licence Application is pending with the Central Government for grant of Letter of Intent for setting up projects in the State of Gujarat.

(b) to (e) Does not arise.

[Translation]

Income Tax Raids

Income Tax Raids

1539. SHRI RAMPAL UPADHYAY :
SHRI MAHESH KANODIA :

Will the Minister of FINANCE be pleased to state:

(a) the number of raids in connection with income tax during the last three years;

(b) the extent of undeclared amount unearthed in these raids, and

(c) the total amount of tax collected from the said raids?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) and (b)

The total number of income tax searches and seizures made during the last three years are as follows:

F. Y.	No. of Warrants	Seizure (Rs. in crores)
1996-97	4299	405.63
1997-98	3653	306.85
1998-99 (upto Jan. 1999)	4439*	201.41*

(*Figures are provisional)

(c) Subsequent to search and seizure, necessary actions as per Direct Tax Laws have been taken in all the cases and the total amount of taxes collected from the said searches would get quantified only after the search assessments become final.

[English]

Separate Wage Deal for each Bank

Separate Wage Deal for each Bank

1540. SHRI BALASAHEB VIKHE PATIL : Will the Minister of FINANCE be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item captioned "Separate wage deal with each bank needed" appearing in the Delhi edition of the "Times of India" dated 1 February, 1999;

(b) if so, the reaction of the Government to the dilemma, the banking industry is facing;

(c) whether the Government propose to consider offering a separate wage deal to each bank, keeping in view its paying capacity;

(d) if so, by when this is likely to be done; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) Yes Sir.

(b) to (e) Wage Settlement in Banking Industry is done through process of negotiations between Indian Banks' Association (IBA), representing the bank

management, and representatives of workmen unions/officers associations. IBA offered two alternatives viz. (i) restricting the negotiations at industry level to basic pay and dearness allowance and leaving all other components of wages to be settled at bank level or (ii) to classify the banks into three categories based on their profitability and have different settlements for each group of banks but both the alternatives were rejected by the unions/associations. Subsequently eight rounds of discussions have taken place for reaching a common settlement for all the banks who are party to such settlements. IBA and unions/Associations are expected to reach an amicable settlement through negotiations.

Dumping of Rubber in US 129

1541. **SHRI GURUDAS KAMAT :**
SHRI RAMKRISHNA BABA PATIL :

Will the Minister of COMMERCE be pleased to state:

(a) whether the United States have made a ruling that the companies of India are dumping rubber tape products in the American markets; and

(b) if so, the reaction of the Indian Government thereto?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE) : (a) US Department of Commerce on the basis of its preliminary findings has determined that one Indian Company is exporting Elastic Rubber Tape to the American market at less than fair value as defined in the appropriate United States law.

(b) The concerned Indian Company is defending the matter with appropriate assistance from Government.

Revival of Handloom Industrial Estate at Badarpurghat, Assam 129-30

1542. **SHRI NEPAL CHANDRA DAS :** Will the Minister of TEXTILES be pleased to state:

(a) whether the Handloom Industrial Estate at Badarpurghat in Assam has been sick for the last several years and no steps have been taken by the State Government for its revival due to financial crunch;

(b) whether the State Government has approached the Union Government for financial assistance for its revival or its take over;

(c) if so, the details thereof; and

(d) the number of persons rendered jobless due to its sickness?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) It has been informed by the State Government that there is no Handloom Industrial Estate at Badarpurghat in Assam.

(b) to (d) Does not arise.

[Translation]

Annual Plan and Production of Textiles 130-32

1543. **SHRI ARVIND KAMBLE :** Will the Minister of TEXTILES be pleased to state:

(a) the total annual plan outlay sanctioned by the Government for various schemes for textiles sector during 1998-99;

(b) the required production of textiles and the rate of exports during the above period;

(c) the total financial provision made out of the total outlay for Maharashtra and Gujarat;

(d) the details of various schemes implemented in these States to increase the production of textiles in these States during the above period;

(e) the target fixed and achievements made by implementing new schemes; and

(f) the target fixed for 1999-2000?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) The Annual Plan outlay for the Ministry of Textiles in 1998-99 is Rs. 240.88 crores.

(b) The production of yarn and fabrics and value of exports of Textiles during 1998-99 are likely to be of the previous year's level.

(c) to (e) The plan schemes of the Ministry are formulated keeping in mind the requirements of the Textile Industry and statewise allocations are not made. A list of some important schemes being implemented in the States of Maharashtra and Gujarat is given in the statement enclosed.